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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

ORIGINAL APPLICATION NO. 1205 OF 2007.

ALLAHABAD THIS THE 12<sup>TH</sup> DAY OF DECEMBER 2007.

Hon'ble Mr. Justice Khem Karan, V.C

Dilip Kumar Sonkar son of late Jamuna Prasad Sonker, aged about 49 years, Sec. Controller, Tundla (Working on Temporary transfer under Chief Controller N.C. Railway, Allahabad, Resident of H. No. 167A Talab Nawal Rai (New Baihrana), Allahabad.

.....Applicant

(By Advocate: Shri K.N Katiyar)

Versus.

1. Union of India through the General Manager N.C. Railway, Allahabad.
2. Divisional Railway Manager, N.C. Railway, Allahabad.
3. Sr. Divisional Optg. Manager, N.C. Railway, Allahabad.
4. Sr. Divisional Personnel Officer, N.C. Railway, Allahabad.
5. A.K. Pathak, Senior Clerk Personal Branch, D.R.M Office, N. Railway, Allahabad.

.....Respondents

(By Advocate: Shri P.N Rai)

O R D E R

Heard Shri K.N Katiyar, learned counsel for the applicant and Shri P.N Rai, learned counsel for the respondents on this O.A.

2. Parties counsel have stated that this O.A. may be finally disposed of with suitable direction to respondent NO. 2 to look into applicant's representation dated

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4.12.2007 (Annexure A-8) and issue necessary directions/orders.

3. Applicant's grievance is that inspite of direction of General Manager as quoted in letter dated 30.12.2007 (Annexure A-2) for retaining the applicant here at Allahabad for one year, the impugned order dated 3.12.2007 (Annexure A-1) has been passed for asking him, to join at Tundla. He says that he has already given representation to Divisional Railway Manager, North Central Railway, Allahabad and also to the General Manager, North Central Railway, Allahabad for looking into the matter in the light of decision quoted in the letter dated 30.10.2007 but nothing has been done so far.

4. The Tribunal is of the view that Divisional Railway Manager, North Central Railway, Allahabad may be asked to look into the representation dated 4.12.2007 (Annexure A-8) of the applicant and take appropriate decision.

5. So, the Original Application is finally disposed of with a direction to the respondent NO. 2 to look into the representation dated 4.12.2007 (Annexure A-8) and take appropriate decision, within a period of 15 days from the date, a certified copy of this order together with copy of the said representation are produced before him and till such decision is so taken, not to compel the applicant to join at Tundla.

No costs.

Vice-Chairman

Manish/-

C. J. Dhami  
12/12/07